



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Department for Promotion of Industry and Internal Trade

कार्यालय महानियंत्रक एकस्व, अभिकल्प और व्यापार चिह्न

Office of The Controller General Patents, Designs & Trade Marks

बौद्धिक संपदा भवन
BOUDDHIK SAMPADA BHAWAN

प्लॉट नं. 32/ Plot No. 32

सेक्टर-14/ Sector-14

द्वारका/ Dwarka, भारत / India

दूरभाष / Tel: +911125300205

ई-मेल / E-Mail : cgoffice.in@gov.in

वेबसाइट / Website: www.ipindia.gov.in

No: CG/F/CGPDTM/DL-01/2292

January 7, 2026

Public Notice

Subject: Misleading and Illegal advertising, offering assurance for Trade Marks protection through online registration by various online service providers.

This office has taken serious note of certain entities engaging in advertising and solicitation of prospective applicants or client of other attorneys/ agents offering legal services through various digital and online platforms. Such activities are in direct contravention of the provisions of the Advocates Act, 1961 and the rules made thereunder, which strictly prohibit advocates and legal agents from soliciting or advertising legal services.

It has further come to the notice of this office through various sources that the entities including as given hereunder are advertising themselves and reaching out to the stakeholders to help them register their trade mark (brand name, logo, slogan, icon, etc.) from anywhere in India through their online registration services:

Sr. No.	Name of Entity	Sr. No.	Name of Entity
1	<i>onlinelegalindia.com</i>	10	<i>startupwala.com</i>
2	<i>makenindia.com</i>	11	<i>uniqey.in</i>
3	<i>lawpillars.in</i>	12	<i>legalwiz.in</i>
4	<i>indiafilings.com</i>	13	<i>trademarkia.in</i>
5	<i>e-startupindia.com</i>	14	<i>applytrademark.co.in</i>
6	<i>deenishlawchamber.com</i>	15	<i>securetrademark.in</i>
7	<i>corpbiz.io</i>	16	<i>meraprofit.com</i>
8	<i>companiesinn.com</i>	17	<i>alonika.in</i>
9	<i>cleartax.in</i>		<i>patntech.com</i>

It is hereby clarified that as per provisions of the Trade Marks Act, 1999 and the Trade Marks Rules, 2017, the “Registered Trade Mark Agents” and/ or an “Advocate” within the meaning of the Advocates Act, 1961 are only authorized to practice before the Registrar of Trade Marks and as such above said entities falling under none of the two categories are not authorized to practice before the Registrar of Trade Marks.

The stakeholders are cautioned accordingly.

This is issued in the larger public interest of upholding integrity and ethical standards within the IP ecosystem and further to inculcate good IP practices while applying trade marks before the O/o CGPDTM.

The trademarks applications can be filed in offline or by online mode using the url: <https://ipindiaonline.gov.in/trademarkefiling/user/frmLoginNew.aspx> by the applicants directly or through duly authorized Advocates or Registered Trade Marks Agents only.

Sd/-
Office of the Controller General of Patents | Designs
Trade Marks | Registrar of Copyrights & GI

Copied to,

1. All Registered Trademark Agents & Attorneys and Patent Agents